

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

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**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/03/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER

PETITION NUMBER : CP/25(CAA)/CB/2017

NAME OF THE TRANSFEROR : G G ORGANICS PVT LTD

NAME OF THE TRANSFERRE : G G ORGANICS CARE PVT LTD

UNDER SECTION : 230

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

Highway 2000 East

Counsel for Appellant

SIGNATURE

ORDER

Counsel for the petitioner present. We have heard the counsel for the petitioner. During the course of hearing, it has been observed that the secured creditors and unsecured creditors have given their consent/no objection on plain papers. However, if we look to clause(9) of Section 230 of the Companies Act 2013, the word "Affidavit" is mentioned. Therefore, the requirement of sub-clause(9) of Section 230 is not fulfilled. Counsel for the petitioner is directed to obtain consent/no objection from secured and unsecured creditors, which could be confirmed by way of Affidavit pertaining to the scheme of the arrangement. The counsel prays time in order to fulfil the deficiency. At request, time is granted.

Put up on 31.3.2017 at 10.30 A.M.

CH.MOHD SHARIEF TARIC
MEMBER (JUDICIAL)

ANANTHA PADMANABHA SWAMY
MEMBER (JUDICIAL)